

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 4 of 2014

17.04.2014

Heard Ms. P. Roy, learned counsel for the petitioner, who submits that Dr. A. Saraf, learned Sr. counsel could not come due to some unavoidable circumstances.

However, learned counsel, Mr. M.F. Qureshi entered appearance for respondents' No. 1, 2 and 3.

The learned counsel for the petitioner could not exactly say whether the notice has been served upon the other respondents.

The record is also silent whether the notice has been served upon the other respondents.

List this matter in the usual course of time.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 5 of 2014

17.04.2014

Heard Ms. P. Roy, learned counsel for the petitioner, who submits that Dr. A. Saraf, learned Sr. counsel could not come due to some unavoidable circumstances.

However, learned counsel, Mr. M.F. Qureshi entered appearance for respondents' No. 1, 2 and 3.

The learned counsel for the petitioner could not exactly say whether the notice has been served upon the other respondents.

The record is also silent whether the notice has been served upon the other respondents.

List this matter in the usual course of time.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 38 of 2012

17.04.2014

Heard Mr. O.D.V. Ladia, learned counsel for the petitioner as well as Mr. J.M. Thangkhiew, learned counsel for respondent No. 1.

Both the learned counsel submits that the matter is under process of settlement outside the court between the parties for which a months' time is required as respondent No. 2 is a resident of Australia, and she may arrived by the end of this month or first week of next month.

However, respondent No. 3 remains un-represented inspite of the notice served as informed by the learned counsels.

List this matter after a month i.e. **16.05.2014** for further order.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 197 of 2012

17.04.2014

The learned counsels for both the parties are present.

Judgment and Order containing of 6(six) pages delivered today in open court.

A copy of the Judgment and Order to be furnished to the learned counsels for the parties and a copy to be forwarded to the respondents in the course of the day.

The matter stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 213 of 2011

17.04.2014

The learned counsel for the District Council, Ms. P.S. Nongbri is present.

As suggested by the learned counsel for the parties, let this matter be fixed on **06.05.2014** for hearing.

JUDGE

D. Nary